CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 30th day of July, 2002.

Original Application No. 851 of 2002.

(In Diary No. 2874/2002)

C O R A M :- Hon'ble Mr. S. Dayal, Member- A.

Hon'ble Mr. A.K. Bhatnagar, Member- J.

- Gyan Singh S/o Sri Har Prasad
 Assistant Point Man, Central Railway,
 Jhansi Division, Jhansi.
- 2. Brij Gopal S/o Baboo Lal, Asstt. Ponit Man, Central Railway, Jhansi Division, Jhansi.
- 3. Rafat Ullah S/o Mohammad Ahshan Ullah Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- Meharban S/o Sri Har Prasad, Asst. Point Man, Central Railway, Jhansi Division, Jhansi.
- 5. Har Dayal S/o Sri Shri Chand, Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- 6. Nathoo Ram S/o Sri Halkai, Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- 7. Rishal Singh S/o Sri Durjan Singh, Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- 8. Mauji Lal S/o Sri Anandi, Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- 9. Thakur Das, S/o Sri Raghubar Dayal, Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- 10. Udai Bhan S/o Sri Ram Chand, Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- 11. Rajan Singh S/o Sri Ram Khilari, Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- 12. Subhash S/o Sri Darayaft, Asstt. Point Man, Central Railway, Jhansi Division, Jhansi.
- 13. Naval Kishor S/o Sri Har Dayal, Asstt. Point Man,
 Central Railway, Jhansi Division, Jhansi. Applicants.
 Counsel for the applicants:- Sri A. prasad

VERSUS

- 1. Union of India through the General Manager, Central Railway, Church Gate, Mumbai.
- The Divisional Railway, Manager, Central Railway, Jhansi.
- 3; The Divisional Railway Manager (Personnel), Central Railway, Jhansi.

......Respondents

Counsel for the respondents :- Sri K.P. Singh

ORDER (Oral)

(By Hon'ble Mr. S. Dayal, Member- A.)

The applicants before us have relied upon the order passed in O.A 1082/2001. In that case all the applicants were similarly situated. In the said O.A, the following direction was given to the respondents No. 2 and 3 :-

"The O.A is accordingly disposed of finally with the direction to the respondents No. 2 and 3 to consider the case of the applicants for being accommodated against the vacant post like others and the impugned order dated 04.07.2001 shall not come in the way of the applicants. However, it is made clear that the respondents shall send the candidates selected for training in accordance with seniority, subject to availability of the vacancies and candidates satisfying other conditions. "

2. We direct the respondents No. 2 and 3 in this O.A consider to examine the case of the applicants on the same footing as they have done in case of the applicants in O.A No.

1082/2001 and send the applicants for training, in case consideration they are found elligible after the said examination. The order shall carry out within three months from the date of receipt of a copy of this order.

There shall be no order as to costs.

Member- J.

Member- A.

/ ANAND